

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI

PRINCIPAL BENCH – COURT NO. – IV

Excise Appeal No. 51225 of 2019 [SM]

[Arising out of Order-in-Appeal Order in Appeal No. BHO-EXCUS-002-APP-480-18-19 dated 17/01/2019 passed by the Commissioner (Appeals), Central Excise, Customs & Service Tax, Raipur]

M/s. Shree Hanuman Loha Ltd.

Plot No.250-250, Urla Industrial Area,
Urla Birgaon, Raipur (CG)

...Appellant

VERSUS

**Commissioner of Central Excise &
Service Tax, Raipur (C.G.)**

...Respondent

APPEARANCE:

Shri Ankur Upadhyay, Advocate for the Appellant

Shri Pradeep Gupta, Authorized Representative for the Respondent

Coram: HON'BLE MRS. RACHNA GUPTA, MEMBER (JUDICIAL)

DATE OF HEARING/ DECISION: 07/07/2021

FINAL ORDER NO. 51648/2021

RACHNA GUPTA:

The learned Counsel for the appellant has mailed SVLDRS Form-4 [Discharge Certificate for full and final settlement of tax dues under Section 127 of the Finance Act, 2019 read with Rule 9 of the Sabka Viswas [Legacy Dispute Resolution Scheme, 2019] as well as Form No.1. Keeping in view thereof and the policy under the said Scheme, the request of withdrawal is hereby accepted. Appeal stands dismissed as withdrawn.

[Dictated and pronounced in the open Court]

(RACHNA GUPTA)
MEMBER (JUDICIAL)